

SCHEDULE-II

(Refer to Regulation7)

Books and syllabus for the examination for the cadre of District Judges/Additional District Judges by direct recruitment from amongst eligible advocates.

Criminal law including special laws.

(Major Manual)

- (1)
 - (a) The Indian Penal Code, 1860
 - (b) The Criminal Procedure Code, 1973
 - (c) The Indian Evidence Act, 1872
- (2) The Narcotic Drugs and Psychotropic substances Act, 1986
- (3) The Prevention of Corruption Act, 1988
- (4) The Scheduled Castes and Scheduled Tribes (Prevention of Atrocities) Act, 1989
- (5)* Food Safety and standards Act, 2006
- (6) The Indian Forest Act, 1927

Civil Law including local laws of Himachal Pradesh.

- (a) The Code of Civil Procedure, 1908
- (b) The Indian Evidence Act, 1872
- (c) The transfer of Property Act, 1882
- (d) The Guardian & Wards Act, 1890
- (e) The Hindu Adoptions and Maintenance Act, 1956
- (f) The Hindu Marriage Act, 1954
- (g) Hindu Successions Act, 1956

- (h) The land Acquisition Act, 1894
- (i) Indian Succession Act, 1925
- (j) Chapter X, XI and XII of the Motor Vehicles Act, 1988
- (k) The Himachal Pradesh Rent Control Act, 1987
- (l) The Himachal Pradesh Tenancy and Land Reforms Act, 1972
- (m) The Himachal Pradesh Land Revenue Act, 1953
- (n) The Himachal Pradesh Village Common Lands (Vesting and Utilization) Act, 1974

Constitutional Law

- (A) Theory of Constitutional Law
- (B) Constitution of India

General knowledge including English Composition

The knowledge of candidates regarding history. Geography, current affairs developments in the recent past science and technology etc. etc. In so far as the English composition is concerned. The candidates would be expected to know about their command over English language including the drafting, writing Articles, essays etc.etc.

Note:- No bare acts shall be supplied.